

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) :  
DELHI

C I R C U L A R

Sub : Reading of the Preamble of Constitution of India on 26<sup>th</sup> November, 2022 to commemorate the Constitution day.

In compliance of letter No. 6827/G-I/Genl-I/DHC dated 25.11.2022 of the Hon'ble High Court of Delhi, New Delhi, on the above noted subject, the "PREAMBLE READING" programme will be conducted on 26<sup>th</sup> November, 2022 in Tis Hazari Court Complex as per the schedule given below :

- By DSLSA staff at 11.00 am in DLSA office, Tis Hazari Courts, Delhi.
- By all Judicial Officers of DHJS and DJS of Central & West District at 1.30 PM in Room No.135, Tis Hazari Courts, Delhi.
- By all the staff of Central & West District of Tis Hazari Court Complex, Delhi at 1.30 PM in their respective Rooms.

*Girish Kathpalia*  
25.11.22

(GIRISH KATHPALIA)

Principal District & Sessions Judge (HQs)  
Delhi

No. 2100/45910-46160 /Invitee/Gaz/2022

Dated, Delhi the 25 NOV 2022

Copy forwarded for information & necessary action to :

1. The Registrar General, High Court of Delhi.
2. The Principal District & Sessions Judge, all court complexes, Delhi/New Delhi.
3. All the Judicial Officers, Central & West District, Tis Hazari Courts, Delhi.
4. The Officer Incharge, Computer Branch/ IT Cell, Tis Hazari Courts, Delhi.
5. The Secretary DSLSA, Central & West District, Tis Hazari Courts, Delhi.
6. The Sr. AO(J)/Branch Incharge, all the Branches Central & West District, Tis Hazari Courts, Delhi.
7. The Care Taker with the request to make necessary arrangement for the above said programme.
8. The PS to the undersigned and PS to the Pr. District & Sessions Judge (West), Tis Hazari Courts, Delhi.
9. The Website Committee for uploading the same on website.
10. The R&I Branch for uploading on LAYERS.

Principal District & Sessions Judge (HQs)  
Delhi

# THE CONSTITUTION OF INDIA

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a [SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC] and to secure to all its citizens: Preamble.

JUSTICE, social, economic and political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity;

and to promote among them all

FRATERNITY assuring the dignity of the individual and the <sup>2</sup>unity and integrity of the Nation;

IN OUR CONSTITUENT ASSEMBLY this twenty-sixth day of November, 1949, do HEREBY ADOPT, ENACT AND GIVE TO OURSELVES, THIS CONSTITUTION.

# भारत का संविधान

हम, भारत के लोग, भारत को एक [सम्पूर्ण प्रभुत्व-व्यवस्था] सम्पन्न समाजवादी पंथनिरपेक्ष लोकतन्त्रात्मक गणराज्य] बनाने के लिए, तथा उसके समस्त नागरिकों को:

सामाजिक, आर्थिक और राजनैतिक न्याय,  
विचार, अभिव्यक्ति, विश्वास, धर्म

और उपासना की स्वतंत्रता,  
प्रतिष्ठा और अवसर की समता

प्राप्त करने के लिए,

तथा उन सब में व्यक्ति की गरिमा और [राष्ट्र की एकता और  
अखंडता] सुनिश्चित करने वाली संयुक्त

बढ़ाने के लिए

दृढसंकल्प होकर अपनी इस संविधान सभा में आज तारीख  
26 नवम्बर, 1949 ई० (मिति मार्गशीर्ष शुक्ल सप्तमी, संवत् दो  
हजार छह विक्रमी) को एतद्वारा इस संविधान को अंगीकृत,  
अधिनियमित और आत्मार्पित करते हैं।